

**CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH**  
**JABALPUR**

**Original Application No.200/00441/2018**

Jabalpur, this Monday, the 30<sup>th</sup> day of September, 2019

**HON'BLE MR. NAVIN TANDON, ADMINISTRATIVE MEMBER**  
**HON'BLE MR. RAMESH SINGH THAKUR, JUDICIAL MEMBER**

1. Pavan Kumar Shakya, S/o Shri M.L. Shakya, aged about 35 years, Store Keeper,

2. Rajesh Kumar Baheliya, s/o Shri Umesh Singh, aged about 35 years, Store Keeper,

Both are working in All India Institute of Medical Science, Saket Nagar, Bhopal (M.P.) 462001 **-Applicants**

**(By Advocate – Shri Swapnil Ganguly)**

**V e r s u s**

1. All India Institute of Medical Science, Saket Nagar, Bhopal 462020 (M.P), through its Director.

2. Dy. Director (Admn.), All India Institute of Medical Science, Saket Nagar, Bhopal 462020 (M.P) **-Respondents**

**(By Advocate – Shri N.K. Mishra)**

**ORDER (O R A L)**

**By Navin Tandon, AM.**

The applicants are working as Storekeeper with All India Institute of Medical Sciences Bhopal on contractual basis.

2. Learned counsel for the respondents submits that this case is squarely covered by the order dated 20.09.2018 passed

by this Tribunal in Original Application No.200/00043/2018 **(Dr. Amit Verma & Ors. vs. All India Institute of Medical Sciences Bhopl & Ors.)**, which was dismissed. The said order has been upheld by Hon'ble High Court of Madhya Pradesh.

3. Learned counsel for the applicants fairly submits that the case is covered by Dr. Amit Verma's case. However, he submits that the applicants may be allowed to work till the regular incumbent is posted.

4. Accordingly, the O.A is dismissed. However, the respondents are directed that the applicants should not be substituted by another set of contractual employees. No costs.

**(Ramesh Singh Thakur)**  
**Judicial Member**

**(Navin Tandon)**  
**Administrative Member**

am/-